

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 12**

**IA 3611/2024 (NEW IA) IN C.P. (IB)/789(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES LIMITED  
VS SANTOSHI BARRIER FILM INDIA  
PRIVATE LIMITED**

Section 7 Sec 12(2) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Kunal Kanungo a/w Adv. Tanushree S. Adv. Atishay Jain for the Petitioner present.

**IA 3611/2024**

This is an Application seeking extension of further 30 days. The Ld. Counsel submits that there is a Resolution Plans before the CoC from the Suspended Board, which could not be put to vote on account of abstinence of Bank of Baroda who holds 65% of vote. It is further submitted that Bank of Baroda has been consistently seeking more time. This Bench considers it appropriate to allow further extension of 30 days as a last opportunity. However, the Bank of Baroda / Financial Creditor may note that if they fail to exercise their vote, no further extension shall be granted.

In view of the above Interlocutory Application 3611 of 2024 is **allowed** and **disposed of**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**